

†[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT SWAMY) (a) and (b) The present position regarding coverage of agricultural labourers under the various social security Acts is as given below:—

(i) *The Workmen's Compensation Act, 1923*.—The Act already covers the workers employed in farming by tractors or other contrivances driven by steam or other mechanical power or by electricity. The question of covering other agricultural workers is under study.

(ii) *The Employees' State Insurance Act, 1948*. The agricultural labourers are not at present covered under the Act. However, the Committee on Perspective Planning has in its report *inter-alia* recommended the extension of Employees' State Insurance Scheme to additional categories of establishments, including Plantations. The matter is under consideration.

(iii) *The Maternity Benefit Act, 1961*.—The Act, at present, applies *inter-alia*, to Plantations. It can be extended to any other establishments including agricultural establishments.

(iv) *The Employees Provident Funds and Family Pension Fund Act, 1952*.—The Act covers, *inter-alia*, workers engaged in the following establishments and plantations :

1. Every cane farm owned by the owner or occupier of a Sugar Factory or cultivated by such owner or occupier or any person on his behalf.
2. Tea Plantations (other than the tea plantations in Assam).
3. Coffee Plantations.
4. Rubber Plantations.
5. Cardamon Plantations.
6. Pepper Plantations.]

†Capital goods requirements of machinery Industry

797. SHRI SUNDAR MANI PATEL :

SHRI K. C. PANDA :

SHRI DEBANANDA AMAT :

Will the Minister of HEAVY INDUSTRY be pleased to state.

(a) whether Government have formulated proposals to ensure that capital goods requirements of the machinery industry are met speedily from indigenous sources; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (PROF. SIDDHESHWAR PRASAD): (a) and (b) No comprehensive proposals as such could relevantly be framed independently of detailed project formulation. However, efforts are being constantly made to speed up procurement of capital goods from indigenous sources coordinating delivery of capital goods with production schedule.

†Ferro-Vanadium Project for Orissa during the Fifth Plan

837. SHRI C. P. MAJHI : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Central Government have received any proposal from the Government of Orissa for setting up of a Ferro-Vanadium Project at Rairangpur (Orissa) during the Fifth Five Year Plan; and

(b) if so, the total outlay of the Project and the approximate time by which the Project is likely to start.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) The Industrial Development Corporation of Orissa Ltd. (A Government of Orissa Undertaking) have been granted a Letter of Intent for the setting up of a Ferro-Vanadium Project near Rairangpur in Orissa for the production of 480 tonnes of Ferro-Vanadium annually.

(b) According to the preliminary report, the capital outlay involved is about Rs. 11.55 crores. The estimates of Capital Costs are, however, yet to be finalized. The work on this project is likely to be taken up by the Industrial Development Corporation of Orissa Ltd. in the Fifth Plan period.